

THE SCHEDULE

SEE RULE 18(1)

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT / AS ON THE 31st DECEMBER, 2006

- | | | |
|----|----------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|
| 1. | Name of the Government Servant in full (in block letters) | VIRENDER SINGH |
| 2. | Service to which he belongs | H.P. Judicial Services |
| 3. | Total length of service upto date | |
| | (1) in Non-gazetted rank | |
| | (2) in Gazetted rank | Direct Recruit |
| 4. | Present post held and place of posting | Additional District & Sessions Judge, Una, H.P. |
| 5. | Total annual income from all sources during the Calendar year immediately preceding the list day of January, 19 2007 | 1,45,000/- (One Lakh forty five thousand only) |

6. DECLARATION :

I hereby declare that the return enclosed namely, Forms I to V, are complete, true and correct as on 31.12.2006, to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-Rule (1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964.

DATE:

NOTE 1. This return shall contain particulars of all assets and liabilities of the Government Servant, either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a member, he should indicate in the return in Form No. 1 the value of his share in such property at where it is not possible to indicate the exact value of such share, its approximate value, suitable explanatory notes may be , wherever

STATEMENT OF MOVABLE PROPERTY OF FIRST APPOINTMENT/AS ON THE 31st DEC. 1976
(e.g. Lands, House, Shops, Other Buildings, etc.).

Sl. No.	Description of property.	Precise Location of land (Name of District, Division Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in Case of land and buildings, property)	Nature of land (in case of landed property)	Extent of Interest.	If not in own name, State in whose name held and his/her relationship, if any to the Govt. Servant.	Date of acquisition	How acquired? (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired, (address and connection of the Govt. servant, if any with the person/persons concerned) (please see Note 1 below)	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority if any	Total annual income from the property.	Remarks
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	Agricultural land.	Vill. Kampala, HB No.150, Sub. Teh. Sadhoura, Distt. Yamuna Nagar.(HR.)	1/2 Share out of total land measuring 56 Kanals.	Agricultural land.	1/2 Share.	N.A.	Year 2000	Purchased	25 Lacs.	N.A.	50,000/-	Nil.
2.	One residence including two shops in vill. Bilaspur, Teh. Jagadhari Distt. Yamuna Nagar (HR.)		App. Area - 24x84 Feet.			Father	1972		20 Lacs.		24000/-	House is built by father.

Virender Singh
 (Virender Singh)
 Additional District & Session Judge
 UNA Distt. Una (H.P.)

(1) For purpose of Column 9, the term "Lease" could mean a lease of immovable property from year to year or for any term exceeding one year of reserving a yearly rent, where, however, the lease of immovable property is obtained from a person having official dealings with the Government, Servant, such a lease should be shown in this Column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

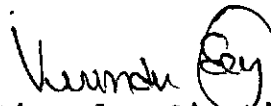
(2) In Column 10 should be shown-

- (a) Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition.
- (b) Where it has been acquired by lease, the total annual rent thereof also and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

Form No. II.
STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT/AS ON THE 31st DECEMBER 1906.

- (1) Cass and Bank balances exceeding 3 months emoluments.
- (2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc.)

S.No.	Description	Name and address of Company, Bank, etc.	Amount	If not in own name, name and address of persons in whose name held and his/her relationship with the Government servant.	Annual income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.
1.	Saving A/C No. 65004865491 in State Bank of Patiala, Bilaspur, Teh. Jagadhari, Distt. Yamuna Nagar, (HR.).		4000/-	N.A.	Less Than 700/-	-
2.	Saving Account in Canara Bank, Yamuna Nagar, Distt. Yamuna Nagar, (HR.).		2000/-	N.A.	-	-
3.	Saving A/C No. 137701 in P.N.B. Bilaspur, Teh. Jagadhari, Distt. Yamuna Nagar, (HR.).		4000/-	N.A.	-	-

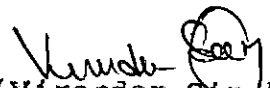

 (Virender Singh)
 Addl. District & Sessions Judge,
 Una, H.P.

FORM NO. III

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT/AS ON THE 31ST DECEMBER, 2006

Sr. No.	Description of Item	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of articles purchased on hire-purchase or instalment basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Government Servant.	How acquired with approximate date of acquisition	Remarks.
1.	Maruti Alto Car bearing No.HR-02-P-1090.	2,80,000/- H.P.A. with S.B.P.Bilaspur, (HR.); Total loan availed 1,50,000/-, total loan returned 28,000/-.	N.A.	Purchased in year Jan,2006.	Personal Use.
2.	Air Conditioner	20,000/-	N.A.	Purchased in Yr.2006.	Personal Use.
3.	T.V.	10,000/-	N.A.	Purchased	-do-
4.	Fridge	75,00/-	N.A.	Purchased	-do-
5.	Washing Machine	12,000/-	N.A.	-do-	-do-
6.	Jewellery(Gold)200 Grams. (Self and of wife)	1 Lacs.	N.A.	Received in marriage as gift from my parents to wife as well as by parents of wife.	-
7.	Computer with printer,UPS	50,000/-	N.A.	Purchased	Personal Use.
8.	Stereo sound system 5 in 1	15,000/-	N.A.	-do-	-do-
9.	Library(Law Books)	50,000/-	N.A.	-do-	-do-

Date _____


(Virender Singh)

Adtl. District & Sessions Judge,
Una, Distt. Una, HP.

Signature _____

FORM NO. IV

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT / AS ON THE
31st DECEMBER, 2006.

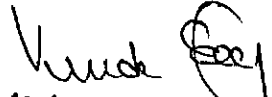
S. No.

INSURANCE POLICIES

PROVIDENT FUNDS

Policy No. and date policy.	Name of insurance Company.	Sum insured/ date of maturity.	Amount of Annual premium	Type of provident Funds/ G. P. F. / R. P. F. / Account No.	Closing balance as last reported by the Audit/ Account's Officer alongwith date of such balance.	Contributions made subsequently.	Total	Remarks (if there is dispute regarding closing balance the future according to the Govt. Servant should also be mentioned in this Column.)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
-	-	-	-	-	-	-	-	-	-

C.P.F. deduction w.e.f.
Account No. 1.1.2007
2006-14-UNA- @
0000887. 3241/-P.M.


(Virender Singh)
Addl. District & Sessions Judge,
Una, HP.

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT /AS ON THE 31ST DECEMBER, 2006.

S.NO.	Amount	Name and address of Creditor	Date of incurring liability	Details of transaction.	Remarks.
1.	10,000/-	Canara Bank, Jagadhari, Distt. Yamuna Nagar(HR.)	21.1.2005	Kissan Credit Card No.AADV 131.	Kissan Credit Card was issued after keeping Agri. Land, under mortgage with bank.

Date _____

Signature _____

Note 1. Individual items of loans not exceeding three months emoluments or Rs. 1000/- whichever is less need not be included. (Virender Singh)

Note 2. In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.

Note 3. The term "emoluments" means pay and allowance received by the Government Government Servant.

Note 4. The Statement should also include various loans and advances available to Govt. servants like advance for purchase of conveyance, House building advance, etc. (other than advances of pay and travelling allowance), advances from the G.P. Fund and loans on Life Insurance Policies and fixed deposits.

- Note. 1. In this form information may be given regarding Items like (a) Jewellery owned by him (total value), (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value), (c) (i) Motor Cars, (ii) Scooters/Motor Cycles, (iii) refrigerators/air-conditioners, (iv) radios/radiograms television sets and any other articles, the value of which individually exceeds Rs. 1000/- (d) value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as clothes, utensils, books, crockery, etc, added together as lumpsum.
- Note. 2. In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.
- Note. 3. In column 6 particulars regarding sanction obtained or report made in respect of various transactions may be given.

Note

1. In column, 7 particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note

2. The term "emoluments" means the pay and allowances received by the Government servant.